

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

15
C.P (I.B) No.447/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th September 2017, 10.30 A.M

Name of the Company		Ketan Mehta -Vs ABNM Restaurant Pvt.Ltd.		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. KIRAN SHARMA, Pr.cs } PETITIONER Kiran Sharma
19/09/2017

1. Ms Debaljeeta Ganguly } debtor Amit Mehta
Ms. Amit Kr. Mukherjee 19/9/17

ORDER

Ld. PCS for the Petitioner as also Ld. Counsels for Corporate Debtors are present.

The PCS for the petitioner has filed this application under Section 7 of the IBC 2016. Ld. Counsel appearing on behalf of the Corporate Debtor made a request that he may be given time to file his reply. Prayer is allowed. Corporate Debtors may file their reply with 7 days. It also appears that respondent has filed Vakalatnama which is without any Board Resolution and no Court Fees. Respondent is directed to file Vakalatnama along with the Board Resolution and prescribed Court Fees. Reply may be filed

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within 7 days with a copy to the opposite side. The opposite side thereafter may file rejoinder, if any, within 5 days with a copy in advance to the opposite party.

Listed on 23rd October, 2017.

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(Jinan K.R.)
Member (J)

sd
(Vijai Pratap Singh)
Member (J)